

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.404**

**IA/1500/ND/2024, Intervention Petition/26/ND/2024 IN IB/555/ND/2023**

**IN THE MATTER OF:**

Idbi Trusteeship Services Private Limited	...	Applicant
Versus		
Ats Infrabuild Private Limited	...	Respondent

**Under Section 7 (IBC)**

**Order delivered on 05.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Ashish K. Singh, Adv. Rishabh Sharma, Adv. Muskan Malhotra in Intervention  
Petition/26/ND/2024, Adv. Divya Joshi, Adv. Anushree Poddar

For the Respondent :

For the Intervenor : Adv. Ashish K. Singh, Adv. Rishabh Sharma, Adv. Amandeep Saini in Intervention Petition/26/ND/2024

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Proxy Counsel for the Applicant is present. List the matter on **25.07.2024** for rejoinder arguments.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**